

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3821

ANSWERED ON:16.05.2006

BORDER DISPUTE

Gamang Shri Giridhar;Khaire Shri Chandrakant Bhaurao;Kharventhan Shri Salarapatty Kuppusamy;Sarma Dr. Arun Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details with regard to boundary dispute persisting amongst various States alongwith the reasons therefor;
- (b) the details of the commission so far appointed to review the Centre-State relation;
- (c) whether more powers to the States have been recommended in these reports;
- (d) if so, the details thereof alongwith other recommendations given by such commissions and accepted by the union Government/State Governments;
- (e) the criteria fixed to examine these recommendations and the proposal for more autonomy and power made by the State Governments;
- (f) whether the Government proposes to set up another commission to resolve the boundary dispute between these States; and
- (g) the details thereof alongwith the time by which the commission is likely to be set up?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT)

(a): As per available information, there are border disputes mostly arising out of claims and counter claims over territories between Maharashtra - Karnataka - Kerala; Bihar - Uttar Pradesh; Haryana - Uttar Pradesh; Punjab - Haryana; Orissa - Andhra Pradesh; Orissa - Jharkhand; Orissa - Chhattisgarh; Orissa - West Bengal; Uttaranchal - Himachal Pradesh; Andhra Pradesh - Maharashtra; Andhra Pradesh -Karnataka; Andhra Pradesh - Tamil Nadu; Andhra Pradesh - Pondicherry; Assam - Meghalaya; Assam - Arunachal Pradesh and Assam - Nagaland.

(b) to (e): The Government constituted, in June 1983, a Commission under the chairmanship of Justice R.S. Sarkaria to examine and review

L.S.U.S.Q.NO. 3821 FOR 16.5.2006

the working of the existing arrangements between the Union and the States. The Commission made 247 recommendations on various aspects affecting Centre-State relations. The Inter-State Council which consists of Chief Ministers of States and Administrators of Union Territories considered and took a view on all recommendations of Sarkaria Commission. Out of the 247 recommendations made by the Commission, 65 have not been accepted by the Inter-State Council/Administrative Ministries and 179 have been accepted and implemented.

(f): No, Sir.

(g): Does not arise.